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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 15th October, 2019.

No.LL(B).148/85/469.—The Legislative Assembly of Meghalaya (Members Pension) (Amendment) Act, 2019 (Act No. 11 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS PENSION)
(AMENDMENT) ACT, 2019**

**An
Act**

further to amend, the Legislative Assembly of Meghalaya (Members Pension) Act, 1977

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows :-

- 1. Short title and commencement.** 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Act, 2019.
- (2) It shall come into force from the date of notification in the official Gazette.
- 2. Amendment Section 3 of Act of 1977.** In the second proviso to Sub-Section (1) of Section 3, of the Legislative Assembly Meghalaya Member's Pension Act 1977 (Meghalaya Act No. 6 of 1977) herein after known as the Principal Act, for existing words "Rupees One thousand" appearing therein, the words "Rupees Two thousand" shall be substituted.
- 3. Insertion of Section 4C** After Section 4 B of the Principal Act, the following new section shall be inserted, namely :-
- "4C. Driver Allowance - An Ex-MLA shall be entitled to Driver Allowance of Rupees Ten Thousand only per month".

S. KHARLYNGDOH,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.